

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 06 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion – Suo Motu

Based on The News item in the Hindu Newspaper Edition Dated: 21.02.2020,

“Vilinjambakkam Lake Shrunk due to Encroachment” ...Applicant(s)

Versus

The Principal Secretary,

Govt. of Tamil Nadu and Others

...Respondent(s)

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Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal,
Southern Zone

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Encroachment.

...Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
3. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu 600032.
5. The District Collector,
Thiruvallur District,
First Floor, Collectorate,
Thiruvallur 602001.
6. The Corporation Commissioner,
Avadi Municipal Corporation Office,
391, New Military Rd. ThirumalaiRajapuram,
NHB Mig V Block, Avadi, Tamil Nadu - 600071. ...Respondents.


**DISTRICT COLLECTOR
TIRUVALLUR.**

STATUS REPORT FILED BY THE DISTRICT COLLECTOR
TIRUVALLUR

I, Dr.T.Prabhu Shankar, I.A.S, S/o. Thiru.Thangaraj Gunalan, aged about 40 years, residing at District Collector's Camp Office at Master Plan Complex in Tiruvallur Town, Taluk and District and presently holding the post of the District Collector, Tiruvallur do hereby solemnly affirm and sincerely state as follows:

1. I am the 5th Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with this office.

2. The Hon'ble National Green Tribunal in its orders dated 18.08.2023 has directed that as follows.

"3. Earlier, we had directed the District Collector - Tiruvallur to evict encroachments and coordinate with the Avadi City Municipal Corporation in plugging the sewage being let into these lakes. As the STPs are already constructed, we hope that the sewage problem will be addressed. However, regarding the encroachments, the District Collector was directed to file a report which is yet to be done.

"4. Therefore, we once again direct the District Collector - Tiruvallur to file a report about the removal of encroachments in both the lakes before the next hearing date, failing which, the same will be received only payment of cost.

3. It is submitted that, in order to comply an order of Hon'ble National Green Tribunal dated: 18.08.2023 made in O.A.No.06/2021, the necessary instructions has been given to the officials of Revenue & PWD for removal of encroachments in Vilinjiyambakkam and other lake in Avadi Taluk.

4. It is submitted that Vilinjiyambakkam and Ambathur lake (Avadi jurisdiction) have been surveyed and the list of encroachments were enumerated by the Revenue Department and the list of encroachments were communicated through form I & II as per the


DISTRICT COLLECTOR
TIRUVALLUR.

Tamil Nadu Protection of Tanks and Eviction of Encroachment Act 2007. In this, Form III notices have been issued to 293 encroachers in Vilinjiyambakkam Lake.

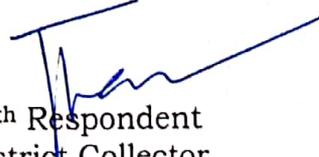
5. It is submitted that, in Ambathur Tank, 666 encroachers were identified and Form I and II list sent to PWD by Revenue Department and form III notice yet to be issued by WRD, Kosasthalaiyaru.

6. It is submitted that the District Administration is taking effective measures to evict the encroachments in the water bodies and complete the eviction process in Vilinjiyambakkam and other lake abiding all the legal procedures of eviction of encroachment section 6(1) of the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007.

7. It is submitted that, due to the outbreak of Northwest Monsoon, District Administration is engaged in the work of disaster management in full swing and consequently survey and revenue officials are being entrusted with the work of disaster management and providing relief measures to affected people. On account of this, survey work and enumeration of encroachment work in water bodies is getting delayed along with subsequent eviction process.

8. It is submitted that, I request to grant 2 months of time to evict the encroachments.

Therefore, I pray that the Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept my action taken report and may be pleased to grant 2 months time to complete the eviction work and pass orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case and thus render justice.


5th Respondent
District Collector,
Tiruvallur
**DISTRICT COLLECTOR
TIRUVALLUR,**

VERIFICATION

I, Dr.T.Prabhu Shankar, I.A.S, S/o. Thiru.Thangaraj Gunalan, aged about 40 years, working as District Collector, Tiruvallur, do verify that the submissions in Paragraphs 1 to 8 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this 3rd day of December, 2023.



**DISTRICT COLLECTOR
TIRUVALLUR,**